

**Allotment of Flats by Anand Lok Cooperative Group Housing Societies**

3316. SHRI KAMAL CHAUDHRY: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 10 May, 1989 to Unstarred Question No. 8950 regarding draw of lots by Cooperative Group Housing Societies and state:

(a) the date of conducting allotment of flats by Anand Lok Group Housing Society and the date when Registrar Cooperative Societies DDA were informed of the same;

(b) whether Registrar Cooperative Societies held verification of membership of the said society about two years after allotment of flats;

(c) if so, the reasons therefor; and details of the verification made;

(d) whether enrolment of some members was found in violation of Rules 65(5) and 30(4) of DCS Rules 1973; and

(e) if so, the action taken in the matter?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Allotment of flats was conducted on 20 & 21.7.1985. Intimation to the Registrar of Cooperative Societies was sent by the Society on 2.6.87 under direction of the High Court. Verification was taken up thereafter. The membership list, Certificate of architect, survey of financing institution and affidavits of 303 members were examined during verification.

(d) Yes, Sir.

(e) An enquiry was initiated but it could not proceed because of stay order given by the High Court on a writ petition filed by the society on 17.2.1987. The case is still pending in the High Court.

[Translation]

**Service Conditions of Nationalised Textile Mills**

3317. SHRIMATI SUMITRA MAHAJAN: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to formulate any policy regarding the pay and service conditions of the labourers and workers in the nationalised textile mills; and

(b) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) At present, there is no proposal under consideration of Government for formulating a policy on pay and service conditions of the labourers and workers in the nationalised textile mills run by National Textile Corporation.

(b) Does not arise.

**Ken Multi-Purpose Project**

3318. KUMARI UMA BHARATI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Madhya Pradesh Government has submitted Ken multi-purpose project to Union Government for approval; and

(b) the share of Uttar Pradesh and Madhya Pradesh in this project?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). After examination, the project report received in July, 1982 from the Government of Madhya Pradesh was returned in February, 1987 to modify the same after finalisation of hydrological studies between the State Govern-